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NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

Co. Appeal No. 42/252/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.01.2018

Name of the Company:

Ramkumar Agrawal & Ors.

(Manglam Framing (India) Pvt Ltd)

V/s.

Registrar of Companies, Gwalior.

Section of the Companies Act:

Section 252 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

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ORDER

Learned PCS Mr. Pratik Tripathi present for Appellant. None present for ROC.

Order pronounced in open court. Vide separate sheets.

MANORAMA KUMARI

MEMBER JUDICIAL
Dated this the 15th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

BEFORE NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH

Co. Appeal No. 42/252/NCLT/AHM/2017

In the matter of:

M/s. Mangalam Framing (India) Private Limited.

In the matter between:

- 1. Mr. Ram Kumar Agrawal R/o. 630, Usha Nagar (Ext) Indore-452001 Madhya Pradesh
- 2. Mr. Ankit Agrawal
 R/o. 630/631, Usha Nagar Extn.,
 Opp: Dashara Maiden,
 Indore-452001
 Madhya Pradesh
- 3. Mr. Abhishek Kumar Agrawal R/o. 630, Usha Nagar (Ext) Indore-452001 Madhya Pradesh

: Appellants.

Versus

Registrar of Companies Office of the Registrar of Companies (M.P.) Sanjay Complex, A-3, 3rd Floor, Jayendraganj, Gwalior-474001 (M.P).

: Respondent.

Order delivered on 15th January, 2018.

Coram: Hon'ble Sri Bikki Raveendra Babu, Member (J) – And Hon'ble Ms. Manorama Kumari, Member (J).

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Appearance:

Mr. PS Tripathi, learned PCS for the Appellants. None present for ROC.

<u>ORDER</u>

[Per: Hon'ble Ms. Manorama Kumari, Member (J).]

- 1. This Appeal is filed under Section 252(3) of the Companies Act, 2013 by the Appellants, who are the Directors and Shareholders of M/s. Mangalam Framing (India) Private Limited seeking restoration of the name of the Company, i.e., M/s. Mangalam Framing (India) Private Limited in the Register of Companies maintained by the Registrar of Companies, Madhya Pradesh, Gwalior. ["ROC" for short.
- 2. The facts in brief, which necessitated the Appellants to file this Appeal, are as follows;
- 2.1. The Appellants submitted that the ROC issued a Public Notice No. 01 dated 10.3.2017 in Form STK-5 under Section 248(1) of the Companies Act, 2013 for striking off the name of the Company on the grounds that the Company has not commenced business within one year of its incorporation etc. Further, the ROC, vide his Notice No. ROC-G/248(5)/2017/2915dated 9th June, 2017 issued under sub-section (5) of Section 248 of the Companies Act has struck off the name of the Company from the Register of Companies.
- 2.2. According to the Appellants, the omission and/or default in filing the particulars of annual filling forms was unintentional and it was due to inadvertence and there is no wilful default from the Company; the Company is still running and operative and carrying out its business activities; the promoters of the Company are willing to complete the project in the Company; and if the name of the Company is not restored it will result in technical dissolution of running Company and all other activities will jeopardize and it will

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lose its legal status; the shareholders of the Company would lose protection; debtors and creditors would suffer irreparable losses etc.

- 3. Upon notice of hearing served on the ROC, the ROC filed Report dated 10th November, 2017 before the Registry of this Tribunal on 16th November, 2017. The ROC submitted that the Company's name was struck off from the Register of Companies on suo motu basis on 09.06.2017 due to non-filing of Balance Sheet for the financial years 2010-11 to 2015-16 and that the Directors have been disqualified under Section 164(2)(a) of the Companies Act.
- 4. The Appellants along with the Appeal have filed copy of Financial Statement for the last three financial years and other documents; and also filed Affidavit regarding the status of the bank accounts and status of the Directors of the Company and annexed therewith copies of Bank Statements and copy of Acknowledgment of Income Tax Return for the Assessment Year 2016-17.
- 5. This Appeal is filed by the Appellants under Section 252(3) of the Companies Act. The Appellants being Shareholders are entitled to file Appeal seeking restoration of the name of the Company. Therefore, this Appeal is maintainable. The Company, M/s. Mangalam Framing (India) Private Limited, was struck off on 9th June, 2017 from the Register of Companies and the same was published in the Gazette of India. This Appeal was filed on 11th October, 2017. Therefore, this Appeal is within time.
- 6. From the material available on record, the only reason for striking off the name of the Appellant Company, M/s. Mangalam Framing (India) Private Limited is that the Company has not filed Balance Sheet for the financial years 2010-11 to 2015-16.
- 7. The material on record also goes to show that the Company is an ongoing concern and has been doing business. The

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Registered Office of the Company is situated at 631, Usha Nagar Extension, Indore, Madhya Pradesh.

- 8. Considering all the aforesaid aspects, this Tribunal is of the considered view that it is just and equitable to restore the name of the Company, M/s. Mangalam Framing (India) Private Limited in the Register of Companies maintained by the ROC, Gwalior, Madhya Pradesh, and also to remove the defects of disqualification if any as Directors, imposed under Section 164(2) of the Companies Act, 2013, and accordingly there shall be directions. The Company's name shall be restored upon the Appellants complying with the following conditions;
- (i) The Appellants shall file all over due statutory returns with fee and additional fee as required under the Companies Act;
- (ii) The Appellants shall publish a Notice in leading newspapers circulating in the District as well as in the Official Gazette of the Government of India with regard to the restoration of the name of the Company in the Register of Companies maintained by the Office of the Registrar of Companies, as per the draft notice approved by the Registrar of Companies at the expenses of the Appellant;
- (iii) The Appellants shall also pay an amount of Rs. 10,000/to the Ministry of Corporate Affairs by way of Demand Draft drawn
 on Nationalised Bank towards the cost incurred by the Government
 in striking off the name of the Company within 3 (three) weeks from
 the date of this order.
- 9. The Appeal stands disposed of accordingly.

Signature:

Ms. Manorama Kumari, Member (Judicial) Signature: \(\)

Sri Bikki Raveendra Babu, Member (Judicial)